

ANNEXURE A

REVISED LIST OF STAKEHOLDERS OF RAHUL COMMERCE PRIVATE LIMITED(IN LIQUIDATION IN THE MATTER OF WIPRO LIMITED VS RAHUL COMMERCE PRIVATE LIMITED(IN LIQUIDATION) UNDER REGULATION 31(4)

C.P.(IB) NO. 1121/KB/2019 , IA(I.B.C)/651(KB)2023

The public notice sought proof of claims from stakeholders in relevant form as stipulated in regulations. Till the last date of Claim 23.06.2022 only one proof of claims is received and the claims of Bandhan Bank Limited taken into consideration vide order of NCLT Kolkata Bench 28.04.2023 and Revised List is prepared after approval of Extension Period of Liquidation Process vide order dated 19.10.2023:

Sl. No.	Class of Stakeholder	Name and Address	Date of receipt of proof of claim(s)	Amount Claimed (Rs.)	Amount of Claims admitted (Rs.)	Details of Security
1.	Government	Commissioner of Commercial Taxes, Government of West Bengal Office of Charge Office, Baruiপুর Charge, Kachhari Bazar, Kolkata 700144	23.06.2022 (which was rectified and) Revised Form C dated (received on 24.06.2022 through electronic mode i.e., mail)	Rs. 57,71,755.48 (Including Interest Rs. 37,06,255 and Penalty Rs. 1,33,258) On 24.06.2022	Rs. 57,71,755.48	Unsecured Operational Creditors
2.	Bandhan Bank Limited	DN-32, Sector V, Salt Lake, Kolkata-700091 And Head Office: Floors 12-14 Adventz Infinity@5, BN-5 Sector V, Salt Lake, Kolkata-	16.09.2022 (which was received after due date i.e., 23.06.2022 however on application made by the Bank for condonation delay of claims filed with NCLT Kolkata Bench. The	Rs. 6,77,78,064.61 (Including Principal Rs. 6,04,50,996.32 and Interest Rs. 73,27,068.29) On 31.08.2022	Rs. 6,77,78,064.61	Secured Financial Creditor Terms & Condition: <u>Security:</u> <u>Primary:</u> Exclusive Hypothecation charge on the entire current assets of the company both present & future. <u>Collateral:</u> 1. <u>Hypothecation charge on the entire moveable fixed assets of the company, both present & future.</u> 2. <u>Equitable mortgage on land and Building</u>
						Address: D-38 (79), Rajdanga Road, Naba Pally, P.S-Kasba Kolkata-700078



N. R. Nayak

		<p>Bench Condoned the delay vide its order dated 28.04.2023 which available on website on 12.05.2023</p>		<table border="1"> <tr> <td><u>Owner</u></td> <td><u>Mr. Deven Kishore Shah, Director and Mrs Ranjini Mukherjee</u></td> </tr> <tr> <td colspan="2">3. <u>Equitable mortgage on commercial Building property</u></td> </tr> <tr> <td><u>Address</u></td> <td><u>Shrachi Tower, Premise 686, Anandpur, Flat-4A, 4th Floor, South West Side, PS-Kasba Kolkata-107</u></td> </tr> <tr> <td colspan="2">4. <u>Assignment of LIC Policies</u></td> </tr> <tr> <td colspan="2">5. <u>Lien on Fixed Asset of Rs 56,00,000.00</u></td> </tr> <tr> <td colspan="2"><u>Guarantee:-</u></td> </tr> <tr> <td colspan="2"><u>Personal Guarantee of all the three directors:</u></td> </tr> <tr> <td colspan="2"> <ul style="list-style-type: none"> • <u>Mr. Deven Kishore Shah</u> • <u>Mr. Vinay Joshi, Director</u> • <u>Mrs. Ranjini Mukherjee, Co-owner of collateral security.</u> </td> </tr> </table>	<u>Owner</u>	<u>Mr. Deven Kishore Shah, Director and Mrs Ranjini Mukherjee</u>	3. <u>Equitable mortgage on commercial Building property</u>		<u>Address</u>	<u>Shrachi Tower, Premise 686, Anandpur, Flat-4A, 4th Floor, South West Side, PS-Kasba Kolkata-107</u>	4. <u>Assignment of LIC Policies</u>		5. <u>Lien on Fixed Asset of Rs 56,00,000.00</u>		<u>Guarantee:-</u>		<u>Personal Guarantee of all the three directors:</u>		<ul style="list-style-type: none"> • <u>Mr. Deven Kishore Shah</u> • <u>Mr. Vinay Joshi, Director</u> • <u>Mrs. Ranjini Mukherjee, Co-owner of collateral security.</u> 	
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Stakeholder Consultation Committee (SCC) is constituted on 22.07.2022



N. R. Nayak

